(Sixteenth Lok Sabha) on 'Deployment of contract/casual/sanitation workers for perennial nature of jobs in the NDMC' pertaining to the Ministry of Home Affairs;

- (v) Fiftieth Report on action taken by the Government on the Observations/ Recommendations of the Committee contained in their Thirty-sixth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Skill Development and Entrepreneurship;
- (vi) Fifty-first Report on action taken by the Government on the Observations/ Recommendations of the Committee contained in their Fortieth Report (Sixteenth Lok Sabha) on 'Overseas Employment of Women Workers including Nurses and Maids, Issues and Regulatory Framework' pertaining to the Ministry of External Affairs and Ministry of Labour and Employment; and
- (vii) Fifty-second Report on Compliance with the Prescribed Provisions of Deduction and Deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employees' pertaining to the Ministry of Labour and Employment (English Version only).

श्री सभापतिः अमर शंकर साबले जी, आपको जन्मदिन के अवसर पर शुभकामनाएं।

श्री अमर शंकर साबलेः धन्यवाद सर।

STATEMENT BY MINISTER

Re. Status of implementation of recommendations contained in the Three Hundred and Twentieth report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests

THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay a statement regarding Status of implementation of recommendations contained in the Three Hundred and Twentieth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2018-19) pertaining to the Department of Space.

SUGGESTION BY THE CHAIR WITH REGARD TO RESCHEDULING THE BUSINESS OF THE HOUSE

MR. CHAIRMAN: Hon. Members, we are left with four days and one is nonofficial day. So, I would like the different political parties to come to an understanding in the House whether they want to have a discussion on the President's Address in full, and, for that, one has to forgo the Zero Hour, the Question Hour, lunch hour and then continue till late evening. It is a suggestion, I am not saying anything. I have to reconcile myself about the present state of affairs but have to follow the rules. Secondly, ...(*Interruptions*)... We are laughing at ourselves. The entire country is watching. Secondly, tomorrow is a non-official day. If the House agrees ...(*Interruptions*)... Don't make comments, please.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): We are not making comments.

MR. CHAIRMAN: I have not asked you. If you don't want the House to run like this; it's okay.

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री विजय गोयल)ः सर, वे शांत हो गए हैं।

MR. CHAIRMAN: Is it a mercy?

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, please let us continue.

MR. CHAIRMAN: No, Ghulam Nabiji, you decide.

SHRI GHULAM NABI AZAD: I am sorry. I think we should move forward. I would request hon. Members not to disturb.

MR. CHAIRMAN: Ram Gopalji, if this is the way you want to run the House, I will not run. I am incapable of running the House like this. You have to decide. If you don't want to have discussion, after all, it is people's choice. They have chosen these people and their will should prevail. And, the Chairman should not have the weakness for rules, customs and systems.

Tomorrow is Friday. The second suggestion is that reply can be given tomorrow. If the first suggestion is not accepted, then, tomorrow, at the time of Zero Hour, Question Hour and in the lunch time also, we can have Government Business, and then we can go in for the non-official Business. Or, if there is an agreement, the non-official day can also be converted into an official Business day. ...(*Interruptions*)...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir...(Interruptions)...

MR. CHAIRMAN: Please Dr. Subbarami Reddy, your leader is here. He is also very much capable. I thank you for your cooperation. Then, we can complete on the non-official day. These are the two options. I am adjourning the House for five minutes. I want the Parliamentary Affairs Minister and the leaders to sit together and come to an understanding. I don't want an argument here.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, I want to say something.

MR. CHAIRMAN: Yes, please.

SHRI SATISH CHANDRA MISRA: Sir, whatever understanding is there, I don't know, and we are not aware of any such understanding between them and the Government.

MR. CHAIRMAN: There is no understanding.

SHRI P. CHIDAMBARAM (Maharashtra): There is no understanding so far.

SHRI SATISH CHANDRA MISRA: But, so far as we are concerned, we had raised an issue yesterday, which is a very important issue for us, and it should be an important issue for everyone. If the Congress doesn't find it to be an important issue, that is something different; if the BJP doesn't find it to be important, that is something different. But, as for the reservation issue, which both of us, Ram Gopalji and I, had raised yesterday, we would like the hon. Minister to kindly consider that roster issue.

MR. CHAIRMAN: The House is adjourned to meet at 11.20 a.m.

The House then adjourned at eight minutes past eleven of the clock.

The House reassembled at twenty minutes past eleven of the clock, MR. CHAIRMAN in the Chair.

MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, we will be taking up the President's Address. But before taking it up, as an important issue has been raised, which still remains unresolved and which has wider implications across the country, including some misgivings in some sections, I have decided to relax the rule and allow the Members who have given notice on that particular issue to make their submissions. Other Members can also associate, and, then, if you want, the Minister will respond, and, then, we will go ahead. So, Prof. Ram Gopal Yadav.

Need of 200 Point Roster in appointments in Universities and Colleges

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, मैंने पहले भी, इससे पिछले सत्र में भी यह मामला उठाया था कि इलाहाबाद हाई कोर्ट के जजमेंट के बाद, फैसले के बाद 200 प्वाइंट रोस्टर को बदल कर जो 13 प्वाइंट रोस्टर हुआ है, उसका दुष्परिणाम यह है कि जैसे पहले यूनिवर्सिटी को एक यूनिट माना जाता था, उसकी जगह उन्होंने एक कॉलेज को यूनिट मान लिया, कॉलेज को